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Central Administrative Tribunal
Principal Bench

O.A. 2591/2000

New Delhi, this the day of 10th July, 2001.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)
Hon'ble Shri Govindan S. Tampi, Member(A)

Shri Gurjeet Singh
Enquiry-cum-Reservation Clerk
Railway Station
Meerut City (U.P.) ...Applicant.
(By advocate: Ms. Meenu Maine proxy counsel of
Shri B.S. Maine)

Versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.
3. The Sr. Divisional Commercial Manager,
Northern Railway,
D.R.M. Office,
New Delhi. ...Respondents
(By Advocate: Shri P.M. Ahlawat)

ORDER(Oral)

By Smt. Lakshmi Swaminathan, Vice-Chairman(J)

Learned counsel for the respondents submits that the relief prayed for by the applicant in this OA has since been granted to him by the respondents. This position is confirmed by the learned proxy counsel for the applicant, who submits that he would not like to press the OA.

2. Noting the above facts and submissions made by the learned counsel for the parties, OA is disposed of as having become infructuous. No order as to costs.

(Govindan S. Tampi)
Member(A)


(Smt. Lakshmi Swaminathan)
Vice-Chairman(J)

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